

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 26th of March 2013

NOTIFICATION

No.L-1(3)/2009-CERC.-. In exercise of powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publications, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as “the Principal Regulations”), namely:

1. **Short title and commencement:** (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Third Amendment) Regulations, 2013.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. **Amendment to Regulation 2:-** The following provisions shall be added after sub-clause (b) (i)(d) of clause (1) of Regulation 2 of the Principal Regulations, namely :

"(e) Any renewable energy generating station of 5 MW capacity and above but less than 50 MW capacity developed by a generating company in its existing generating station of the description referred to in sub-clauses (b)(i)(a) to (c) of this clause and seeking connectivity to the existing connection point with inter-State Transmission System through the electrical system of the generating station ."

3. **Amendment to Regulation 8:-** The following proviso shall be added after second proviso to Clause (1) of Regulation 8 of the Principal Regulations, namely:

"Provided further that the application by the applicant defined under Regulation 2(1) (b)(i) (e) shall be considered by CTU only if the existing generating station agrees to act as the "Principal Generator" on behalf of the renewable energy generating station(s) seeking connectivity through the electrical system of the generating station and formalizes a written agreement/arrangement among them to undertake all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, UI charges, congestion and other charges etc., and submit a copy of the agreement to the CTU, alongwith the application for connectivity, with copy to the respective RLDC in whose control area it is located."

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(Rajiv Bansal)
Secretary

Note : The principal regulations were published in the Gazette of India Extraordinary Part III Section 4 of Ser.No.140 dated 10.8.2009 and the first amendment to the principal regulations was notified in the Gazette of India Extraordinary Part III Section 4 at Ser. No.225 dated 7.9.2010 and the second amendment to the principal regulations was notified in the Gazette of India Extraordinary Part III Section 4 at Ser. No.72 dated 22.3.2012.